GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION No. 4488 (TO BE ANSWERED ON 19.07.2019)

REGISTERED PRINT, AUDIO AND VISUAL MEDIA

4488. SHRI RAMDAS C. TADAS:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of registered print, audio and visual media in the country;
- (b) whether they comply with the rules/regulations/guidelines prescribed by the Government:
- (c) whether the registration license of any agency/firm has been cancelled for violation of said registration rules/guidelines;
- (d) if so, the details thereof; and
- (e) whether the Government proposes to amend the rules and laws according to the rapidly changing perceptions of the society particularly against the backdrop of alarming changes in the concept of freedom, extremism/ terrorism, sex, etc.?

ANSWER

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; & MINISTER OF INFORMATION AND BROADCASTING {SHRI PRAKASH JAVADEKAR}

(a) & (b) The number of registered Publications, Private FM Radio channels and Private Satellite TV channels is as under:

Media No. of registered entities

Publications 1,44,109

Private FM Radio channels 41

Private Satellite TV channels 908

Registration of various entities across different media is subject to terms and conditions prescribed under rules/guidelines applicable to registration of that media.

- (c) & (d) As on date, the registration of 96 Publications, 6 Private FM Radio channels and 260 Private Satellite TV channels have been cancelled/revoked.
- (e) Amendment of rules and laws to bring them in conformity with current social, economic and regulatory framework is an ongoing process and is taken up on need basis.
